

ITEM NO.1 Court 15 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 471/2019

VIJAY SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 118708/2021 - EXEMPTION FROM FILING O.T.
IA No. 118707/2021 - GRANT OF BAIL

Date : 08-10-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.
 Mr. Vishwajit Singh, Adv.
 Mr. Pankaj Singh, Adv.
 Ms. Ridhima Singh, Adv.
 Ms. Shivali Chaudhary, Adv.
 M/S. Vidhi International, AOR

For Respondent(s) Mr. M. Shoeb Alam, AOR

 Ms. Aishwarya Bhati, ASG
 Mr. Ankit Goel, AOR
 Mr. Birendra Kumar Mishra, Adv.

 Mr. S.V. Raju, ASG
 Mr. Rajat Nair, Adv.
 Mr. Rukhmini Bobde, Adv.
 Ms. Swati Ghildiyal, Adv.
 Mr. K.L. Janjani, Adv.
 Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Additional Solicitor Generals, Mr. S.V. Raju and Ms. Aishwarya Bhati pray for some time to file specific affidavits of the officer concerned in response to the averments taken in the

application for bail (IA No.118707/2021).

The learned senior counsel, Mr. Mukul Rohatgi refers to the requirements of taking the petitioner to SGPGIMS Hospital, Lucknow for necessary treatment.

While the matter is being adjourned to the next working day, we would expect the jail authorities concerned to provide all the necessary medical support and treatment to the petitioner; and for that matter, the petitioner may also be taken to SGPGIMS Hospital, Lucknow for proper evaluation as also treatment.

List this matter on 20.10.2021.

(TUSHAR BISHT)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER